

[Mr. Speaker]

House decides to revoke its decision and adjourn today and continue tomorrow for considering the motion.

SHRI SHYAMNANDAN MISHRA: Sir, on a point of order arising out of your observation.

MR. SPEAKER: I am going to take up private members' business. Then after that you continue till today

SHRI SHYAMNANDAN MISHRA (Begusarai): Last time, we had sat beyond 12 o'clock. This is not the first time.

MR. SPEAKER: But that was not the last day. The House had not decided to adjourn *enr die* on that day. They were sitting days; there was no problem.

SHRI SHYAMNANDAN MISHRA: Then the point is, as I had urged earlier, non-official business cannot be postponed except by unanimity. (Interruptions).

SHRI K. S. CHAVDA (Patan): On a point of information from you, Sir, I want to know, what about this Untouchability Offences Bill?

MR. SPEAKER: I do not know.

SHRI K. S. CHAVDA: Is it going to be passed today or not?

MR. SPEAKER: I do not know. The House likes to sit only till today. Shri Chandrappan.

श्री मधु विजये (बामना) : मेरे प्रस्ताव का क्या हुआ ? पहले मेरा आना चाहिए था ।

15.01 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

FIFTY-SIXTH REPORT

SHRI C. K. CHANDRAPPAN (Tellicherry): I beg to move:

"That this House do agree with the Fifty-sixth Report of the Committee on Private Members' Bill and Resolutions presented to the House on the 7th May, 1975."

MR. SPEAKER: The question is:

"That this House do agree with the Fifty-sixth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 7th May, 1975."

The motion was adopted.

SHRI K. S. CHAVDA (Patan): Is Government not serious about the problem of untouchability?

SHRI S. M. BANERJEE (Kanpur): May I request that the Untouchability Offences Bill may be passed without discussion?

SHRI K. S. CHAVDA: Yes, it is a very good suggestion. It should be passed as reported by the Joint Committee.

THE MINISTER OF WORKS AND HOUSING AND PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH): What happened to my motion?

MR. SPEAKER: I am going to put your motion now.

SHRI JYOTIRMOY BOSU (Diamond Harbour): How can you do that, Sir? It is past 3 O'clock. Private Members' Business has started. Mr. Guha is already on his legs.

श्री अटल बिहारी वाजपेयी (स्वाकिबर) :
मध्यम का प्राइवेट मेंबेज बिजनेस शुरू हो
गया, मोशन रख दिया गया है। माननीय
चन्द्रपत्न का मोशन उसका हिस्सा है। कार्यवाही
शुरू हो गई है, अब संयुक्त कार्य मंत्री का मोशन
नहीं था सकता है। यह सरकार सो रही थी,
समय पर पता नहीं चला। इसलिए अब कुछ
नहीं हो सकता।

MR. SPEAKER: You carry on
whatever you like, but the sitting of
the House will not go beyond mid-
night I tell you.

SHRI K. RAGHU RAMAIAH:
What happened to my motion?

MR. SPEAKER: Your motion is
here.

SHRI K. RAGHU RAMAIAH: It
is to be put to the House.

SOME HON. MEMBERS: No. No.

SHRI K. RAGHU RAMAIAH: I
want to know what happened to my
motion.

MR. SPEAKER: Will you please
just listen. It can be taken. I have
allowed Private Members Business
because it could be done by only un-
animity. After that, the no-confidence
motion will come and it will not go
beyond 2 O'clock.

SHRI K. RAGHU RAMAIAH: May
I seek a clarification? That is why
I moved.

MR. SPEAKER: If the House
decides to keep it after that, it is
for the House to decide. The House
having decided earlier, the House
must adjourn *sine die* by midnight.

SHRI K. RAGHU RAMAIAH: What
have you done to my motion? I
have moved a motion. What has
happened to that?

MR. SPEAKER: That cannot come
now.

श्री शंकर बयाल सिंह (बतरा) : संसदीय
कार्यमंत्री ने जो मोशन रखा उस का क्या
हुआ? जो बिल्लाता है उस की बात मानते
हैं, यह बिलकुल गलत है। हम बिलकुल नहीं
चलने देने इस तरह से।

SHRI K. RAGHU RAMAIAH: We
are not prepared to sit beyond 6.
You take the vote of the House if
you want to sit beyond 6.

MR. SPEAKER: If you do not
accept even to sit beyond 6 O'Clock,
you want to sit beyond 6.

I am helpless. By consensus you
said you would sit till midnight.
Now by consensus if you do not
want to go beyond 6 O'Clock, I am
sorry I cannot help it.

SHRI K. RAGHU RAMAIAH: No
consensus. We are not agreed to
sit beyond 6, we are not prepared.
The House must be adjourned at
6 O'clock. (Interruptions).

श्री अटल बिहारी वाजपेयी : अध्यक्ष जी,
अभी यह कहा जा रहा था कि 12 बजे के बाद
कार्यवाही नहीं होगी। और अब सरकारी पार्टी
कह रही है कि 6 बजे के बाद कार्यवाही नहीं
चलेगी।

(व्यवधान)

श्री शंकर देव (बटर) : अध्यक्ष जी,
यह माइनोरिटी क्लब है या मेजोरिटी क्लब है।
(व्यवधान)

श्री शंकर बयाल सिंह : आप को इन
लोगों को मदन के बाहर निकालना चाहिए,
लेकिन आप इन को मर पत्र बड़ा लेते हैं।

(व्यवधान)

श्री शंकर देव : 50 आदिमियों की हकूमत
450 आदिमियों पर चलना है क्या, यह
मैं पृच्छना चाहता हूँ? क्या यही पार्लियामेन्टरी
डेमोक्रेसी है मुझे यद्वा अफसोस है।

SHRI K. RAGHU RAMAIAH:
There must be a motion if you want to extend beyond 6. Please put a motion to the House.

MR. SPEAKER: When I put it to you that the time available was only upto midnight, you wanted both the items and you said no.

SHRI ATAL BIHARI VAJPAYEE:
They said no.

MR. SPEAKER: Upto midnight they said yes, but you said no.

SHRI SHYAMNANDAN MISHRA:
Then, what is the difficulty about that?

SHRI K. RAGHU RAMAIAH: Let them bring a motion before the House. Otherwise the House stands adjourned *sine die* at 6 O'clock.

श्री अटल बिहारी वाजपेयी : मैं यह सूच करना हूँ कि मदन की बैठक रात 12 बजे तक ही श्री अश्विवास के प्रस्ताव पर चर्चा हो ।

SHRI K. RAGHU RAMAIAH: We oppose it.

अध्यक्ष होशियार : जब मैं आपको कहना हूँ कि 12 बजे तक बैठिये, तब आप कहते हैं नहीं, और जब आप कहते हैं कि 12 बजे तक बैठिये, तो ये कहते हैं नहीं ।

I will fix the first two hours for Private Business.

SHRI SHYAMNANDAN MISHRA:
No, 2½ hours.

MR. SPEAKER: And the rest of the time..

SHRI K. RAGHU RAMAIAH: Till 6 O'clock.

MR. SPEAKER: From 5 O'clock..

श्री इंकर कान्त सिंह : छः बजे के बाद बैठने के लिए सदन से कुछना पड़ेगा ।

श्री श्यामनन्दन मिश्रा : यह आप के फैसले के खिलाफ जा रहे हैं ।

अध्यक्ष महोदय : जब मैंने कहा था तो आप खिलाफ थे ।

श्री अटल बिहारी वाजपेयी : अथवा 12 बजे तक चले, तो अच्छा है, यह कहा था ।

MR. SPEAKER: I have said we have to finish by 12 O'Clock. Beyond that we cannot sit.

SHRI K. RAGHU RAMAIAH: Because you said that the no-confidence motion would be taken up immediately, we were prepared to accommodate, but that equation has now failed. Therefore, we are not a party to any consensus. Unless there is a consensus we are not prepared to sit beyond 6 O'Clock.

PROF. MADHU DANDAVATE (Rajapur): ...What will happen is that nobody will leave the House by six O'Clock.... (Interruptions).

MR. SPEAKER: Are you prepared to take up No-Confidence Motion immediately?

(Interruptions).

SHRI SEZHIAN (Kumbukouam): Private Members business... (Interruptions).

MR. SPEAKER: No-Confidence Motion will be taken up immediately, and at the end of six hours or 6½ hours, the private Member's business

SOME HON. MEMBERS: No. (Interruptions).

PROF. MADHU DANDAVATE: Sir, according to the rules, at three O'Clock....nobody can take that.... (Interruptions).

श्री स्वामिनन्दन मिश्र : यह इरगुलर
बात न कीजिए । आप डिजीजन दे चुके हैं :

SHRI SAMAR GUHA: Mr. Speaker,
Sir, I have already moved the resolution.

SHRI INDRAJIT GUPTA: At six
O'clock, we will see what happens.
(Interruptions).

Let the House adjourn at six
O'clock.

(Interruptions).

SHRI SAMAR GUHA: Mr. Speaker,
Sir, I put before the House . . .
(Interruptions).

SHRI K. RAGHU RAMAIAH: . . .
We agree and non-official Bill . . .
Beyond, that, we are not a party to
any consideration.

(Interruptions).

MR. SPEAKER: Look here please
Now the position, is, according to
the Minister, if we are to take
up the Private Member's business
first and not the No-Confidence
Motion . . .

SHRI ATAL BIHARI VAJPAIYFE:
What does it mean "if we are to
take up" . . . (Interruptions).

श्री स्वामिनन्दन मिश्र : हम रूलिंग
बदलने नहीं देंगे । यह बात नहीं चलेगी कि
इनके दबाव से

श्री अटल बिहारी वाजपेयी : आप ने
श्री चन्द्राप्रन को बुलाया था । (व्यवधान)

SHRI K. RAGHU RAMAIAH:
What will happen to my motion then?
(Interruptions).

MR. SPEAKER: . . . if you want . . .
. . . then there is no alternative ex-
cept to ask him to move his motion.

(Interruptions).

SHRI K. RAGHU RAMAIAH:
Yes, Sir. Let it be put to the vote
of the House.

(Interruptions).

What about the allotment of busi-
ness? What has happened to my
motion? (Interruptions).

MR. SPEAKER: If you think . . .
(Interruptions).

SHRI K. RAGHU RAMAIAH: I
have already moved the motion that
rule 26 of the Rules of Procedure
and Conduct of Business in Lok
Sabha be suspended. You put it
vote. . . . (Interruptions).

SHRI SAMAR GUHA (Contd.):
Mr. Speaker, Sir, I am raising a
very delicate national issue before
this House . . . (Interruptions).

SHRI K. RAGHU RAMAIAH:
Then we are not sitting beyond 6
O'Clock.

(Interruptions).

SHRI INDRAJIT GUPTA (All-
port): There is Part II of List of
Business. It says: Private Members'
Business (From 3 p.m. to 5.30 p.m.).
There is item No. 33 in the name of
Shri G. G. Swell and Shri C. K.
Chandrappan to move the Motion
that this House do agree with the
Fifty-sixth Report of the Committee
on Private Members' Bills and Reso-
lutions . . .

You called Mr Chandrappan. So,
the Private Members' Business has
already started. You cannot go back
and put his motion . . . (Interrup-
tions).

SHRI K. RAGHU RAMAIAH: Un-
less there is a general agreement we
are not prepared to sit beyond 6
O'Clock

(Interruptions).

MR. SPEAKER: At item No. 27 (B), the Minister of Parliamentary Affairs, Shri Raghu Ramaiah moved the motion that rule 26 of the Rules of Procedure be suspended. Then, points of order were raised that so far it has always been suspended by a consensus which I upheld. So, this will go on. After that, it will be seen what comes.

SHRI K. RAGHU RAMAIAH: Sitting beyond 6 O'Clock also requires a consensus. We will not allow.... (Interruptions).

15.23 hrs.

RESOLUTION RE: REPORT OF COMMISSION OF INQUIRY INTO DISAPPEARANCE OF NETAJI SUBHAS CHANDRA BOSE—Contd.

MR. SPEAKER: The House will now take up Resolution regarding Report of Commission of Inquiry into disappearance of Netaji Subhas Chandra Bose. Shri Samar Guha

SHRI SAMAR GUHA (Contd.): Sir, I am raising on this day a very solemn subject, a very sacred subject, a very delicate subject, a very sensitive subject, which involves the honour of the revolutionary pilgrims of India. The honour of Netaji Subhas Chandra Bose, is the honour of the whole of the nation and the Indian people are the trustees of that honour.

Before I enter into the main theme of my motion, I ask the Hon'ble Members of this House, including the Prime Minister, whether Netaji Subhas Chandra Bose could have played the role of a puppet of the Axis power, or could have subjected himself to playing the role of a puppet or a quisling of those powers. Do any of you in this House believe

that Netaji's Azad Hind revolution ended in failure? Sir, none in this House and nobody in this country will dare to call Netaji a puppet or a quisling of the Axis powers or of Japan or that our Netaji had acted as a pawn or a tool in the hands of Japan. But one ICS ex-Judge has dared to say so, in the Khosla Commission's report on the pages I have indicated. As a Member of the House. I have given a cyclo-styled note on what Mr. Khosla has written. I think the House has got it, but I only want to read out first a few portions.

Mr. Khosla says on page 7:

"He (Netaji) also realised that despite the outward respect and honour with which the Japanese treated him, he was looked upon as a puppet, a tool which could be discarded and ignored, when deemed no longer useful ..."

On page 37 he says:

"... Japanese had, towards the end of the war, shown scant respect or regard for him. From the beginning they had wanted him as their tool, a pawn in their hands, who could be made to move in compliance with their plans and wishes

On pages 124 & 125 he writes:

"The Japanese, however, looked upon him not as an equal ally, but as a person whom they could use for their own ends".

And again; on the same page he wrote:

"All the evidence points to the fact that the Japanese neither had complete confidence in Bose's ability to lead a large army and secure victories over the Allied Forces, nor